

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1888  
ANSWERED ON:09.03.2010  
FOREIGN FUNDS TO NGOS  
Yadav Shri Sharad

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the number of organisations which have been accorded prior permission for receipt of foreign contributions under the Foreign Contribution Regulation Act (FCRA) during each of the last three years, State-wise including West Bengal;
- (b) whether these organisations have been provided with the certificate in this regard;
- (c) if so, the details thereof and if not, the reasons therefor; and
- (d) the number of such cases where certificates have not been issued despite approval to this effect and the reasons therefor?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (d) OF LOK SABHA UNSTARRED QUESTION No. 1888 FOR 09.03.2010

(a) As per available information 905 prior permissions were granted during the years 2007 to 2009. Year-wise and State-wise details are placed at Annexure-A.

(b) to (d) Associations granted prior permission are issued a sanction letter indicating the name of the donor and the amount for which permission is granted.

Sanction letters is issued in all the cases were the proposal for grant of prior permission is approved by the Competent Authority. There has been no instance of not issuing a sanction letter despite approval of the Competent Authority.